

38

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA)/124/NCLT/AHM/2017
In CA(CAA) No. 86/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Armee Informatics Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHLWA	SR. ADV	PETITIONER	
	WITH			
2.	RITU SHAH	ADV.		
	FOR THAKKAR			
	AND PAHLWA			

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Affidavit in response to the representation to the RD and OL is filed by the petitioner.

An affidavit cum undertaking is filed by petitioner where by petitioner undertakes that without prejudice to the rights and contentions and without prejudice to the right to file appeal against the demand of Income Tax authorities, the petitioner company will abide by the orders of the Income Tax authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 20.12.2017.

Petitioner shall make a common advertisement / Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Income Tax Authorities, and Official Liquidator informing the date of hearing.

List the matter on 20.12.2017 for hearing.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.